

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application NO. 142 OF 2024 / EZ**

Shivshankar Mohanty

...Applicant

VERSUS

Union of India & Others

...Respondents

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SPCB Odisha, R.No.5 & 6

Kolkata

Through

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.5 & 6
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

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EASTERN ZONE BENCH, KOLKATA
Original Application NO. 142 OF 2024 / EZ**

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**AFFIDAVIT ON BEHALF OF STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO. 5 & 6 IN COMPLIANCE TO ORDER
DTD.22.11.2024 OF THIS HON'BLE TRIBUNAL.**

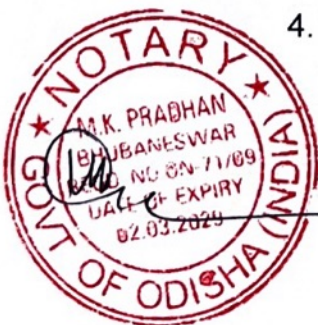
I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.5 Board and, as such, am well-acquainted with the facts



and circumstances with the case and competent to swear this affidavit.

2. That this Hon'ble Tribunal while adjudicating the aforesaid OA vide their order dtd.22.11.2024 has directed the R-5 & 6 Board to file its response / reply to the affidavit dtd.20.09.2024 of the East Coast Railway (R-2) and if it is found that the Railways was functioning without a valid consent to operate it will be liable for environmental compensation.
3. That I have gone through the affidavit dtd.20.09.2024 filed by R-2 as well as copy of order dtd.22.11.2024 and the para wise reply of the affidavit dtd.20.09.2024 are given below. Further I say and submit that, the averments made by the R-2 in any of the paragraphs of the Affidavit dtd.20.09.2024 filed by the R-2 are denied by the R.No.5 Board which are contrary to the facts on record, and/or unless specifically admitted by the R.No.5 Board.:
4. That as regards the averments made in para-1 to 7 of the affidavit dtd.20.09.2024 filed by the R-2, the R-5 Board



has no comments to offer since these are not related to Board and matter of record.

5. That as regards the averments made in para-8 under the heading para wise reply of the affidavit dtd.20.09.2024, it is humbly submitted that the R-6 had granted Consent to operate to Rengali Railway siding for the following entities:

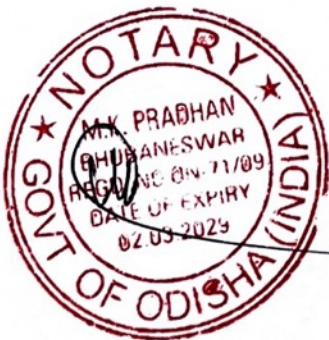
- a) Rengali Railway siding has been granted Consent to Establish vide letter No. 436 dtd 27.01.2022 by R-6 for Storing, Transportation and Handling of Iron Ore and Pellets of quantity 4000 TPD. Copy of the letter dtd.27.01.2022 is annexed to this affidavit and marked as ANNEXURE – R5/1.
- b) Further the R-6 has granted first time Consent to Operate (CTO) of the siding vide letter No. 439 dt.27.01.2022 valid upto 31.03.2022 for Storing, Transportations and Handling of Iron Ore and Pellets – 4000 TPD. Copy of the letter dtd.27.01.2022 is annexed to this affidavit and marked as ANNEXURE – R5/2.



- c) R-6 has granted Consent to Operate (CTO) of the Siding upto 31.03.2023 vide letter No.1511 dtd.30.03.2022 for Storing, Transportations and Handling of Iron Ore and Pellets – 4000 TPD. Copy of the letter dtd.30.03.2022 is annexed to this affidavit and marked as **ANNEXURE – R5/3.**
- d) Rengali Railway siding has been granted Consent to Establish vide letter No. 459 dtd 15.02.2023 for Storing, Transportation and handling of Clinker – 4000 TPD. Copy of the letter dtd.15.02.2023 is annexed to this affidavit and marked as **ANNEXURE – R5/4.**
- e) The R-6 granted Consent to Operate of the siding upto 31.03.2024 vide letter No. 466 dtd 15.02.2023 for Storing, Transportation and handling of Clinker 4000 TPD. Copy of the letter dtd.15.02.2023 is annexed to this affidavit and marked as **ANNEXURE – R5/5.**
- f) However, the Railway siding was inspected on 26.06.2023 in connection with the renewal of CTO (consent to operate) application for Storing,



Transportation and Handling of Iron Ore and Pellets – 4000 TPD beyond 31.03.2023 and on the basis of the observation made during inspection, the R-6 vide order No.2169 dtd.27.06.2023 has refused Consent to Operate with a direction to show cause U/s-25/26 of Water (PCP) Act, 1974 and u/s-21 of Air (PCP) Act, 1981 and rules framed thereafter as to why direction of closure shall not be issued against the unit for such violation. But the unit has failed to submit any response to the show cause notice and later on it is found during inspection on dtd.09.01.2025 that the unit was not in operation after 31.03.2023 without valid Consent to Operate from this Board for which the Railway Siding may not be liable for any environmental compensation. Copy of Show Cause Notice No. 2169 dtd. 27.06.2023 along with copy of inspection report for inspection carried out on 26.06.2023 and copy of inspection report carried out on dtd.09.01.2025 are annexed to this



affidavit and marked as ANNEXURE – R5/6 Colly
and ANNEXURE – R5/7 respectively.

6. That as regards the averments made in para-9 and 10 of the affidavit dtd.20.09.2024 filed by the R-2, the R-5 has no comments to offer.
7. That as regards the averments made in para-11 of the affidavit dtd.20.09.2024 of the R-2, it is humbly submitted that Rengali Railway Siding has applied for Consent to Establish vide online ID no. 5820528 dtd 12.08.2024 for the handling of Coal at Rengali Goods shed: 13,500 MT per month. The CTE application is under consideration. The Collector, Sambalpur has requested vide his letter No. 7936 dtd.30.04.2024 to the R-6 to take necessary steps for approval of Consent to Establish as per the provision of law providing the field visit memorandum dt.16.04.2024 of Tahasildar, Rengali along with the Trace Map of the proposed land for construction of Railway Goods Shed for Coal Handling at Mouza – Rengali. Copy of the letter No.7936 dtd.30.04.2024 of the



Collector & DM, Sambalpur is annexed to this affidavit and marked as ANNEXURE – R5/8.

Further R-2 has obtained permission from the Rengali Gram Panchyat vide letter no. 98 dtd 21.09.2023. Copy of the said letter dtd.21.09.2023 is annexed to this affidavit and marked as ANNEXURE – R5/9.

During inspection on dtd 28.08.2024 by this office of R-6, it was observed that there was a Govt. Primary School, Chauldhipa around 100 mtr. from the Siding, One Shiva Temple around 120 mtr. from the Siding, there was a Govt Primary School, Station Basti, Rengali around 130 mtr. from the Siding, there was a Modern Public School, Rengali around 110 mtr. from the Siding, there was a Maa Durga Temple around 95 mtr. from the Railway Siding. Apart from that, the Railway Siding was not confirming to the provisions stipulated in the Guidelines for Environmental Management in Mineral Stack Yards and Railway Sidings notified by the R-5 on dt.16.04.2010. Copy of the Inspection Report for



inspection carried out on dtd.28.08.2024 is annexed to this affidavit and marked as ANNEXURE-R5/10.

It is further humbly submitted that the finding of the inspection report at Annexure – R5/10 so far as siting has also been indicated in the Committee Report for inspection carried out on dt.19.11.2024, which has already been filed before the Hon'ble Tribunal by the Collector & DM, Sambalpur (R-4).

8. That as regards the averments made in para-12 to 15 of the affidavit dtd.20.09.2024 filed by the R-2, the R-5 has no comments to offer.
9. That this affidavit is filed in compliance to the order dtd.22.11.2024 of the Hon'ble Tribunal.
10. That the Respondent No.5 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.
11. That the annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH. -9437627119 (M)

[Handwritten signature]
 12/01/25

12. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

[Handwritten signature]
DEPONENT
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 13th day of January, 2025.

SWORN BEFORE ME

NOTARY
 M.K. PRADHAN
 BHUBANESWAR
 REGD. NO. ON-71/09
 DATE OF EXPIRY
 02.03.2029
 GOVT. OF ODISHA (INDIA)

MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH. -9437627119 (M)

[Handwritten signature]
DEPONENT
 State Pollution Control Board
 Odisha, Bhubaneswar

[Handwritten signature]
 12/01/25

Tel : 0663-2950151
 Email : rospcb.sambalpur@ospcboard.org
 Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 438 / III CON(NOC)256/2021-22

Date: 27.01.2022

OFFICE MEMORANDUM

In consideration of the online application Id No.: 3888972 dtd. 06.01.2022 for obtaining Consent to Establish for **M/s. Rengali Railway siding of East Coast Railway**, the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

Storing, Transportation and Handling of Iron Ore and Pellets: 4000 TPD

At/Po: Rengali (In Plot nos. and Khata nos. mentioned as per application form) in the district of Sambalpur with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.

6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.
8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.
10. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
11. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
12. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
13. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
14. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.

15. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
5. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.
6. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.
7. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30th April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1st April to 31st March).

B. WATER POLLUTION:

1. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
2. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.

3. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
4. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
5. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.

C. AIR POLLUTION:

1. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
 - covered with tarpaulins when not in use, or
 - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
7. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
8. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
9. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
10. Sprinkler systems shall be maintained in an operable condition at all times.

11. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.
12. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
13. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
14. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009**.
15. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof
16. The unit shall provide adequate stack height to the DG set as per following formula

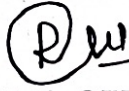
$H = h + 0.2 \sqrt{KVA}$ where
 h = Height of the building where it is installed in meter.
 KVA = Capacity of the D.G. Set
 H = Height of the stack in meter above ground level.
17. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.
18. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
19. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
20. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence

D. SOLID & HAZARDOUS WASTE:


1. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

To

Sri Ankur Singha, Chief Commercial Inspector
M/s. Rengali Railway siding of East Coast Railway,
 At/Po: Rengali, Dist: Sambalpur.


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Page 5 of 6

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur


Memo No. 437 /Dt. 27.01.2022 /

Copy forwarded to the:

- i) **Collector & District Magistrate, Sambalpur**
- ii) **D.F.O., Territorial, Sambalpur**
- iii) **Addl Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar**
- iv) **Asst. Director of Factories & Boiler, Sambalpur**
- v) **G.M., DIC, Sambalpur**
- vi) **Guard file, Regional Office, Sambalpur**



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

ANNEXURE-R5/2

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 Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 439 /III-CON (OPERATE)/516

Date 27.01.2022

CONSENT ORDER

CONSENT ORDER NO. 1945/

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt. 06.01.2022 vide Login ID: 3890147

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: Rengali Railway Siding of East Coast Railway.

Name of the Occupier & Designation : Sri Ankur Singha, Chief Commercial Inspector

Railway siding Address : At/Po. Rengali, Dist.: Sambalpur

This consent order is valid for the period up to 31.03.2022.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPD)
1.	Storing, Transportation and Handling of Iron Ore and Pellets	4000

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS	O & G	BOD
1.	Domestic waste water	To soak pit via septic tank	-	5.5 to 9.0	200.0	10.0	100.0
2	Surface run off/other waste water	Nearby land/Inland surface water		5.5 to 9.0	100.0	10.0	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			
Ambient Air	-	-	-	PM ₁₀ µg/m ³	PM _{2.5} µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
				100.0	60.0	80.0	80.0

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejects/discarded materials	-	-	-	-	Should be reused

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastago packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive omission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

SPECIAL CONDITIONS: (Air Pollution Control & Water Pollution Control)

The following special conditions shall be complied with and compliance report to be submitted to the Board .

1. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.

2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
 - covered with tarpaulins when not in use, or
 - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Green belt of adequate width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
7. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
9. Proper house keeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
11. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
12. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
13. Sprinkler systems shall be maintained in an operable condition at all times.
14. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.

15. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
16. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
17. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009.
18. The industry shall maintain the ambient noise standard as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000 as amended thereof
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
20. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
21. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
22. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
23. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
24. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
25. Provisions of the E (P) Act, 1986 and the relevant rules framed there under, shall be applicable where necessary.
26. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30th April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1st April to 31st March).
27. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

28. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.
29. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.
30. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
31. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt. 16.04.2010.
32. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
33. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
34. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder


Additional Conditions to be complied within one month from the date of issue of this consent order.

1. The unit shall construct permanent boundary wall, retaining wall and settling pit along the Railway siding.

The occupier must comply with the conditions stipulated in section A,B,C,D, E, F & G to keep this consent order valid.

To,

**Sri Ankur Singha, Chief Commercial Inspector
Rengali Railway Siding of East Coast Railway
At/Po. Rengali
Dist.: Sambalpur**


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
 Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

Memo No. 440 / Dt. 27.01.2022

Copy forwarded to:

- i) Collector and Dist. Magistrate, Sambalpur.
- ii) Addl Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iii) Dy. Director of Mines, Sambalpur
- iv) D.F.O., Sambalpur
- v) G.M., DIC, Sambalpur
- vi) Asst. Director of Factory and Boiler, Sambalpur
- vii) Guard file, Regional Office, Sambalpur

(Dw)
REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

o/c

Tel : 0663-2950151
 Email : rospcb.sambalpur@ospcbboard.org
 Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No.....1511...../III-CON (OPERATE)/516

Date 30.03.2022

CONSENT ORDER

CONSENT ORDER NO. 1945/

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application received on dt.15.03.2022 vide Login ID: 4088385

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: Rengali Railway Siding of East Coast Railway.

Name of the Occupier & Designation :Sri Ankur Singha, Chief Commercial Inspector

Railway siding Address : At/Po. Rengali, Dist.: Sambalpur

This consent order is valid for the period up to 31.03.2023.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPD)
1.	Storing, Transportation and Handling of Iron Ore and Pellets	4000

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
				pH	TSS	O & G	BOD	
1.	Domestic waste water	To soak pit via septic tank	-	5.5 to 9.0	200.0	10.0	100.0	
2	Surface runoff/other waste water	Nearby land/Inland surface water		5.5 to 9.0	100.0	10.0	-	

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
Ambient Air	-	-	-	PM ₁₀ µg/m ³	PM _{2.5} µg/m ³	SO ₂ µg/m ³	NOx µg/m ³	
				100.0	60.0	80.0	80.0	

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejects/discarded materials	-	-	-	-	Should be reused

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any

- order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.

26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

SPECIAL CONDITIONS: (Air Pollution Control & Water Pollution Control)

The following special conditions shall be complied with and compliance report to be submitted to the Board .

1. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.

2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
 - covered with tarpaulins when not in use, or
 - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Green belt of adequate width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
7. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
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14. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.

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17. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009**.
18. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
20. Garland drain shall be provided along the boundary at the appropriate place depending upon the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
21. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
22. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
23. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
24. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
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29. **In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.**
30. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
31. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.
32. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
33. **The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.**
34. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder

Additional Conditions to be complied within one month from the date of issue of this consent order.

1. The unit shall construct permanent boundary wall, retaining wall and settling pit along the Railway siding.

The occupier must comply with the conditions stipulated in section A,B,C,D, E, F & G to keep this consent order valid.

To,

**Sri Ankur Singha, Chief Commercial Inspector
Rengali Railway Siding of East Coast Railway
At/Po. Rengali
Dist.: Sambalpur**


REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR
 State Pollution Control Board
 Regional Office, Sambalpur

Memo No.....1512...../Dt..30.03.2022..1

Copy forwarded to:

- i) **Collector and Dist. Magistrate, Sambalpur.**
- ii) **Addl Chief Env. Engineer , S.P.C. Board, Odisha, Bhubaneswar**
- iii) **Dy. Director of Mines, Sambalpur**
- iv) **D.F.O., Sambalpur**
- v) **G.M., DIC, Sambalpur**
- vi) **Asst. Director of Factory and Boiler, Sambalpur**
- vii) **Guard file, Regional Office, Sambalpur**



REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer

State Pollution Control Board

Regional Office, Sambalpur



ANNEXURE-R5/4

Tel : 0663-2950151

Email : rospcb.sambalpur@ospboard.org

Website : www.ospboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No. A59..... / III-CON(NOC)101/2022-23Date: 15.02.2023**OFFICE MEMORANDUM**

In consideration of the online application ID No.: **4690516** dtd. **31.01.2023** for obtaining Consent to Establish for **M/s. Rengali Railway siding of East Coast Railway (Expansion)** the State Pollution control Board is pleased to convey its Consent to establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 for following plant facilities and production capacities:

Storing, Transportation and Handling of Clinker: 4000 TPD

At/Po: Rengali (In plot nos. and Khata nos. as mentioned in the application form) in the district of Sambalpur with the following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for the quantity of product, as mentioned above manufacturing process as mentioned in the consent application form & for a period of five years from the date of issue of this letter, provided that commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project, but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish after expiry of 05 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quantity of sewage and trade effluent satisfies the standards as prescribed under E.P. Rule, 1986 or as prescribed by the Central Pollution Control Board and / or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under E.P. Rule 1986, Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to comply to the provisions of Environment Protection Act., 1986 and the Rules made there under with the amendments made from time to time such as the Hazardous Waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacturers, Storage and Import of Hazardous

Chemicals Rules, 1989 etc. and amendment made there under. The industry is also to comply to the provision of Public Liability Insurance Act, 1991, if applicable.

8. The industry is to apply for grant of consent to operate under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under at least three months before the commercial production and obtain consent to operate from this Board.
9. This consent to establish is granted subject to other statutory clearance as may be applicable from other department of Government of Orissa and Government of India.
10. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
11. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
12. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
13. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder
14. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.
15. In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.

SPECIAL CONDITIONS:

A. GENERAL:

1. A green belt shall be provided along the boundary wall of plant towards habitation area and vacant spaces within plant premises. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. Land conversion document for industrial use shall be submitted to the Board along with consent to operate application form.
3. The unit shall abide by all the provisions of E.P. Act, 1986 and the rules framed there under.
4. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.

5. The civil construction shall be done with the fly ash bricks. In case the fly ash bricks are not available locally, then the civil construction may be done with other bricks with prior intimation to the concerned Regional office of SPC Board. A quarterly statement indicating the use of fly ash bricks during civil construction shall be submitted to the Board for record.
6. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.
7. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30th April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1st April to 31st March).

B. WATER POLLUTION:

1. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
2. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
3. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
4. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
5. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.

C. AIR POLLUTION:

1. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimize potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3-meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.

4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
 - covered with tarpaulins when not in use, or
 - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
7. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
8. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
9. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
10. Sprinkler systems shall be maintained in an operable condition at all times.
11. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.
12. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
13. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
14. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009**.
15. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof
16. The unit shall provide adequate stack height to the DG set as per following formula
 - H = h + 0.2 $\sqrt{\text{KVA}}$ where
 - h = Height of the building where it is installed in meter.
 - KVA = Capacity of the D.G.Set
 - H = Height of the stack in meter above ground level.
17. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule, 1986.
18. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
19. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.

20. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence

D. SOLID & HAZARDOUS WASTE:

1. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

To

**Sri Saurav Kumar, Chief Commercial Inspector
M/s. Rengali Railway siding of East Coast Railway,
At: DRM Office complex
Po: Khetrajpur, Dist: Sambalpur.**



**REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
SAMBALPUR**

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur

Memo No... 460/Dt. 15.02.2023..1

Copy forwarded to the:

- i) Collector & District Magistrate, Sambalpur
- ii) D.F.O., Territorial, Sambalpur
- iii) Chief Env. Engineer, S.P.C. Board, Odisha, Bhubaneswar
- iv) Asst. Director of Factories & Boiler, Sambalpur
- v) G.M., DIC, Sambalpur
- vi) Guard file, Regional Office, Sambalpur



**REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
SAMBALPUR**

Regional Officer

State Pollution Control Board
Regional Office, Sambalpur

o/c

ANNEXURE-R5/5

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcbboard.org

Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No... 466/III-CON (OPERATE)/90/2022-23Date 15.02.2023**CONSENT ORDER****CONSENT ORDER NO. 2053/**

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online application received on dt. **27.05.2022** vide Login ID: **4217763**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **Rengali Railway Siding of East Coast Railway.**

Name of the Occupier & Designation : **Sri Saurav Kumar, Chief Commercial Inspector**

Railway siding Address : **At/Po. Rengali, Dist.: Sambalpur**

This consent order is valid for the period up to **31.03.2024**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (TPD)
1.	Storing, Transportation and Handling of Clinker	4000

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
				pH	TSS	O & G	BOD	
1.	Domestic waste water	To soak pit via septic tank	-	5.5 to 9.0	200.0	10.0	100.0	
2	Surface run off/other waste water	Nearby land/Inland surface water		5.5 to 9.0	100.0	10.0	-	

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
Ambient Air	-	-	-	PM ₁₀ µg/m ³	PM _{2.5} µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³	
				100.0	60.0	80.0	80.0	

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejects/discarded materials	-	-	-	-	Should be reused

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

SPECIAL CONDITIONS: (Air Pollution Control & Water Pollution Control)

The following special conditions shall be complied with and compliance report to be submitted to the Board.

1. The unit shall provide sign board at main entrance gate of siding clearly displaying Name and Address of The Depot, Name of the occupier, Type of siding, stock quantity in daily basis, validity of CTO of SPCB and Mining license.

2. The unit shall adopt adequate dust suppression measures at the potential dust generating points and provide water sprinkling arrangement for the suppression of dusts. The internal roads are to be made concrete/ black topped. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimise potential for dust generation and off-site impact. In case the road condition deteriorated due to movement of heavy vehicle, the unit shall repair the same and there shall be no public inconvenience.
3. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
4. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
5. All mineral storage areas containing fine or dusty materials must be either:
 - covered with tarpaulins when not in use, or
 - fitted with Automatic Water Sprinkling / Dry fog systems.
6. Green belt of adequate width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
7. Planting of trees all along the connecting road shall be made and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
9. Proper house keeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
11. Wheel wash facilities shall be provided to minimize the carrying of mud by the wheel onto the approach road & public roads during rains.
12. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
13. Sprinkler systems shall be maintained in an operable condition at all times.
14. Appropriate preventive measures shall be taken for control of fire hazards at the railway siding handling coal.

15. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
16. Smoke emission from heavy duty vehicle operating in the railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
17. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. **G.S.R. 826 (E) dt. 16.11.2009**.
18. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
20. Garland drain shall be provided along the boundary at the appropriate place depending open the slope of the area inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
21. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
22. Speed limit of dumpers/trucks used for loading / unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
23. Occupiers of the Railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
24. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. The trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
25. Provisions of the E (P) Act, 1986 and the relevant rules framed there under, shall be applicable where necessary.
26. The railway sidings shall submit an annual return to Regional Office in the prescribed format by 30th April of every year incorporating the quantities and type of material handled during the preceding financial year (i.e. 1st April to 31st March).
27. The rejected materials or other solid wastes shall not be stored in the railway siding for long time and the same shall be removed immediately to the solid waste disposal site.

28. The unit shall develop the waste water collection system in the rainy season and the surface runoff shall not enter to the nearby agricultural land under any circumstances.
29. **In case of public complaint which is found to be genuine the facility will have to be stopped immediately till rectification is made otherwise it is to be shifted to another suitable place.**
30. The unit shall comply the provisions of all other respective Acts and Rules relating to Mines and Forest, etc. of the Govt. of Odisha and India.
31. The railway siding shall comply the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010.
32. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
33. **The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.**
34. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder

Additional Conditions to be complied within one month from the date of issue of this consent order.

1. The unit shall construct permanent boundary wall, retaining wall and settling pit along the Railway siding.

The occupier must comply with the conditions stipulated in section A,B,C,D, E, F & G to keep this consent order valid.

To,

Sri Saurav Kumar, Chief Commercial Inspector
M/s. Rengali Railway siding of East Coast Railway,
 At: DRM Office complex, Po: Khetrajpur, Dist: Sambalpur.

REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
 State Pollution Control Board
 Regional Office, Sambalpur

o/c

Memo No....467...../Dt.15.02.2023..!

Copy forwarded to:

- i) **Collector and Dist. Magistrate, Sambalpur.**
- ii) **Addl Chief Env. Engineer , S.P.C. Board, Odisha, Bhubaneswar**
- iii) **Dy. Director of Mines, Sambalpur**
- iv) **D.F.O., Sambalpur**
- v) **G.M., DIC, Sambalpur**
- vi) **Asst. Director of Factory and Boiler, Sambalpur**
- vii) **Guard file, Regional Office, Sambalpur**



REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

Tel : 0663-2522306

Email : rospcb.sambalpur@ospboard.org

Website : www.ospboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
 1070, Hospital Road, Modipara, Sambalpur-768002

No. 21.69...../ III-CON (Operate)516

Date 27.06.2023

Show cause notice for refusal of consent to operate & issuance direction of closure under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Rules framed thereunder

Whereas, you have applied renewal of CTO in the name and style of Rengali Railway Siding of East Coast Railway, A/P.O: Rengali, in the district of Sambalpur for storage and transportation of Iron Ore and Pellets: 4000 TPD subject to strict compliance of consent conditions;

And Whereas, your CTO application vide application ID No.4790240 dt.16.03.2023 has been received by this office for the period 01.04.2023 to 31.03.2024

And Whereas, your siding was inspected by the Board official on Dt. 26.06.2023 and the following non-compliances with respect to conditions of consent to operate order were observed (Copy of the inspection report is enclosed);

1. The approach road connected to railway siding was found to be not maintained properly and there were lot of potholes on the road.
2. The railway siding has not provided sign board at main entrance gate displaying Name and Address of the Railway siding, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license etc.
3. The railway siding has not provided cemented Boundary wall of 3 m height, all along the boundary of the railway siding to prevent the dust getting air borne.
4. The railway siding has not installed fixed water sprinkler in railway siding area to suppress the fugitive dust.
5. The railway siding has not concreted/stone pitched with proper gradient to channelize the runoff into storm drains The railway siding has not and to prevent ground water contamination in Tee whole stacking area.
6. The railway siding has not provided settling tank to arrest suspended particles from being carried away with surface runoff to nearby areas.
7. The railway siding has developed green belt inside railway siding premises. However, the unit has not developed 33% of green belt of total siding area
8. The railway siding has not provided parking place for parking of trucks, tippers etc.
9. Wheel washing system has also not provided for cleaning of wheels of vehicles

In the view of above violations, consent to operate is hereby refused and you are directed to show cause under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and Rules framed there under as to why closure direction shall not be issued against your unit for such violations. If no reply will be received within a period of

21 (twenty one) days from the date of issue of this notice or reply is found to be unsatisfactory, necessary legal action as per law shall be initiated against you without giving any further notice.

By the order of the Board

Encl: Inspection report.



Regional Officer

To,

Sri Saurav Kumar, Chief Commercial Inspector,
At: Sr. DCM Office
DEM complex, 2nd Floor,
Commercial Department, East Coast Railway,
A/P.O/Dist: Sambalpur.

Memo No. 21.7.0...../Date. 27.06.2023

Copy along with inspection report forwarded to the Member Secretary, State Pollution Control Board, Orissa, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 for kind information and necessary action.

Encl: As stated above.



Regional Officer

Memo No. 21.7.1...../Date. 27.06.2023

Copy forwarded to the Collector and District Magistrate, Sambalpur for kind information and necessary action.



Regional Officer

Memo No. 21.7.2...../Date. 27.06.2023

Copy forwarded to the CEE/Sr. Law Officer, L-1 State Pollution Control Board, Orissa, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 for information and necessary action.



Regional Officer

Memo No. 21.7.3...../Date. 27.06.2023

Copy forwarded to the Deputy Director of Mines, Sambalpur for information and necessary action.



Regional Officer

Inspection Report of Rengali Railway Siding of East Coast Railway , At/Po: Rengali, Dist: Sambalpur regarding CTO.

Rengali Railway Siding of East Coast Railway, At/Po: Rengali, Dist: Sambalpur was inspected on dt. 26.06.2023 in connection with consent to operate applied vide online application Id No.: 4790240 dtd. 16.03.2023 for Storing, Transportation and Handling of Iron Ore and pellets: 4000 TPD. Sri Gyanendra Sinku, Station Suddt. of the siding was accompanied on the day of inspection. The siding was not in operation during the day of inspection. The siding belongs to the East Coast Railway, Sambalpur Division. The conditioned Iron ore and Pellets from the siding shall be transported through tarpaulin covered hywas/trucks to nearby Integrated Steel Plant as reported during the day of inspection.

Consent to operate status: The siding has granted consent to establish vide this office letter no. 436 dt. 27.01.2022 for handling of Iron Ore and Pellets of quantity: 4000 TPD. CTO of the unit is valid upto 31.03.2023 vide this office letter no. 1511 dt. 30.03.2022 and applied upto 31.03.2024 vide online application Id No.: 4790240 dtd. 16.03.2023. Total project cost is 1,30,54,340/- and the CTO fees of Rs.23400/- has been submitted vide online receipt no. 458502056 dt. 06.01.2022 adequate upto 31.03.2024.

Compliance to the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010

1. The railway siding has not provided sign board at main entrance gate displaying Name and Address of the Railway siding, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license etc
2. The railway siding has not provided cemented Boundary wall of 3 m height, all along the boundary of the railway siding to prevent the dust getting air borne.
3. The railway siding has installed fixed water sprinkler in railway siding area to suppress the fugitive dust.
4. The railway siding has not concreted/stone pitched with proper gradient to channelize the runoff into storm drains
5. The railway siding has not provided settling tank to arrest suspended particles from being carried away with surface run off to nearby areas.
6. The railway siding has developed green belt inside railway siding premises.

7. Ambient air quality was measured during the day of inspection. Analysis report is enclosed herewith.

Recommendation:In view of the above, Show cause notice for refusal of consent to operate & issuance direction of closure under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Rules framed thereunder is recommended in favour of the Unit.



Regional Officer
SPC Board, Sambalpur
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcbboard.org

Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Report No. AA/19/06/2023-24

Date: 27.06.2023

ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING


Name & Address of the Industry/Source : Rengali Railway Siding of East Coast Railway,
 At/PO: Rengali,
 Dist.: Sambalpur

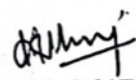
Date of Sampling : 26.06.2023

Sample Submitted on : 26.06.2023

Sample Collected by/ Submitted by : Dr. S.N. Nanda, RO & Sri S.S. Patra, JSA

Date of Sampling		26.06.2023
Weather Condition		Cloudy
Sl.No.	Sampling Location	Concentration in $\mu\text{g}/\text{m}^3$
		Particulate Matter (PM ₁₀)
1	Near main entrance gate	156
Prescribed Standard		100


ANALYSED BY:
 Asst. Scientific Officer,
 Regional Office of State Pollution
 Control Board, Sambalpur


DY. ENV. SCIENTIST
 Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur

Inspection report of visit of Rengali Railway Siding regarding Hon'ble NGT in the matter of O.A. No. 142/2024/EZ – Shivsankar Mohanty – Vrs. The Union of India and others

In pursuance of the order dtd. 22.11.2024 of the Hon'ble NGT, EZB, Kolkata in the matter of O.A. No. 142/2024/EZ – Shivsankar Mohanty – Vrs. The Union of India Ors., a detailed inspection was conducted on 09.01.2025 to verify the points as reflected in the order dt. 22.11.2024. Sri Santosh Verma, Goods Supervisor, Rengali, ECoR was present during the visit.

Consent Status:

Sl.No.	Entity	CTE Status	CTO Status
1.	Handling of Iron Ore and Pellets – 4000 TPD	Letter No. 436 dt. 27.01.2022	First time CTO vide Letter No. 439 dt. 27.01.2022 valid upto 31.03.2022. Renewal of CTO vide Letter No. 1511 dt. 30.03.2022 valid upto 31.03.2023.
2.	Storing, Transportation and Handling of Clinker – 4000 TPD	Letter No. 459 dt. 15.02.2023	Letter No. 466 dt. 15.02.2023 valid upto 31.03.2024
3.	Handling of Coal – 13,500 MT/Month	Applied vide Online ID no. 5820528 dt. 12.08.2024 (Not issued)	Not issued

Observations:

1. On the day of visit, the Railway Siding was not in operation.
2. For verification of the operation of Rengali Railway Siding, the documents available with the Goods supervisor of the Railway Siding were verified.
3. On enquiring with the representative of the unit, the last handling of Rake at Rengali Railway Siding was done from dt. 12.11.2022 to 13.11.2022.

4. Further, it was found from the records, that 25 nos. of Rakes of Iron Ore were unloaded at Rengali Railway Siding from dt. 28.02.2022 to dt. 12.11.2022.
5. However, so far as Iron Ore Pellets are concerned, the Railway Siding has not handled any rakes since the CTO has been granted.
6. And, so far as Clinker is concerned, the Railway Railway siding has not handled any Rakes since the CTO for clinkers has been granted.
7. It was found from the records that the Railway Railway Siding was not in operation after 31.03.2023.
8. Few photographs have been taken during the visit and enclosed in *Annexure-1*.

Remarks:

After physical verification of the Railway Siding and records, it is found that the Railway siding was not in operation beyond 31.03.2023. Since the Railway Siding is not in operation after the expiration of valid CTO which was valid upto 31.03.2023, the Railway Siding may not be liable for Environmental Compensation.


Asst. Env. Engineer
SPC Board, Sambalpur
Asst. Environmental Engineer
State Pollution Control Board
Regional Office, Sambalpur

Annexure - 1



View of Rengali Railway Siding

Wagon details of the last Rake handled on 12.11.2022

12-11-22

Rake ID: 4DL4330433051604

Arrival 21.25	11	D/F	5A Down Load + 01 BVZJ
Departure = 22.30	22	TO	CMT & IRON ORE FINES
Comm. Phosphate 06.10	16.11.22	R/L	

INVT No 2	02	Dt: 10.11.22
RR No 2	282000143	Dt: 11.11.22
Act wt 2	3891.9	
Cr. wt 2	4079.7	
Class/Risk/Rate/DIS	165/RA/406.8/204mm	
Freight 2	1741915.96	
DPO 2	261182.39	
OTC 2	81594	
DTC 2	81594	
DS 2	100115.84	
GST 2	113286	
Total freight 2	2378989	

CNSR 2	BPSL
CNSG 2	BPSL
IBOND No 2	
E-way Bill No	

Wagon No 2

① EC 34613 Bawn	}	5A Bawnhead
② NR 60374 Bawn		
⑤ ER-17620 Bawn		
⑤ RR-62564 Bawn		

Unloading completed at 17:00 hrs on Date 12.11.22

D/Cours = Total hours - Free time -

11:00 - 09:00 = 02:00

D/C = 150 x 59 x 2 = 17700

GST 5% = 885

Total = 18585

Santh

16/11/2022

cc/sop

1 EC	BOXNHL	22101134613	L
2 NR	BOXNM1	10039660274	L
3 SEC	BOXNHSM1	12140910101	L
4 NC	BOXNHL	22131727175	L
5 ER	BOXNHL	22022019457	L
6 SW	BOXNR	12280610813	L
7 SE	BOXNHSM1	12079744488	L
8 SEC	BOXNHSM1	12140333757	L
9 SC	BOXNHL	22091910051	L
10 SE	BOXNHL	22071921534	L
11 WR	BOXNM1	10089964971	L
12 ECO	BOXNRHS	12120430827	L
13 CR	BOXNHL	22011920771	L
14 WR	BOXNM1	10080190358	L
15 EC	BOXNHL	22101314206	L
16 NR	BOXNM1	10039960978	L
17 NR	BOXNHL	22032112544	L
18 SR	BOXNHL	22061913334	L
19 SC	BOXNHL	22091238780	L
20 NE	BOXNHL	22041610437	L
21 SW	BOXNHL	22151610600	L
22 SEC	BOXNHL	22141613888	L
23 SE	BOXNHL	22071919258	L
24 SE	BOXNHL	22071577137	L
25 EC	BOXNHL	22102011791	L
26 SE	BOXNM1	10079743203	L
27 SEC	BOXNHL	22141730721	L
28 SE	BOXNHSM1	12070612782	L
29 SE	BOXNM1	10079864588	L
30 SEC	BOXNHL	22141276878	L
31 SEC	BOXNHL	22141277479	L
32 SW	BOXNRHS	12150416558	L
33 SEC	BOXNHL	22141296746	L
34 ER	BOXNM1	10029699017	L
35 ER	BOXNHL	22022018276	L
36 ER	BOXNHL	22022018320	L
37 ECO	BOXNHSM1	12120768814	L
38 EC	BOXNHSM1	12100321268	L
39 SR	BOXNM1	10069760869	L
40 SE	BOXNR	10079884050	L
41 SE	BOXNM1	10079270235	L
42 NW	BOXNHSM1	12110649482	L
43 SEC	BOXNHL	22141734378	L
44 WR	BOXNHL	22081912973	L
45 SE	BOXNHSM1	12070734099	L
46 SE	BOXNM1	10079772050	L
47 NR	BOXNM1	10039862388	L
48 SR	BOXNHSM1	12060611270	L
49 EC	BOXNHSM1	12100434180	L
50 ER	BOXNR	25029660882	L
51 EC	BOXNHL	22100992559	L
52 ECO	BOXNHL	22120948437	L
53 ECO	BOXNHL	22121739171	L
54 ER	BOXNHL	22022018283	L
55 ECO	BOXNHSM1	12120777977	L
56 WC	BOXNLW	14160646916	L
57 WC	BOXNHL	22161235770	L
58 ER	BOXNHL	22022017620	L
59 ER	BOXNM1	10029662564	L
60 CR	BVZC	85019650804	E

FEB-2022

Sl No	DATE	NO OF WGT	TYPE	FROM TO	Commodity	INV NO	DATE	R.R. NO
01	23-2-22	55	Boat	NMVK	IRON ORE	01	24-02-22	281000025

MARC-2022

Sl No	DATE	NO OF WGT	TYPE	FROM	Commodity	INV NO	DATE	R.R. NO
01	03-03-22	55	Boat	NMVK	IRON ORE	02	03-03-22	281000029
02	07-3-22	55	Boat	NMVK	IRON ORE	03	04-03-22	281000031
03	08-3-22	59	Boat	NMVK	IRON ORE	04	05-03-22	281000032
04	12-3-22	53	Boat	NMVK	IRON ORE	05	09-03-22	281000035
05	12-03-22	57	Boat	NMVK	IRON ORE	06	10-03-22	281000037
06	19-03-22	53	Boat	NMVK	IRON ORE	07	16-03-22	281000043
07	23-03-22	50	Boat	NMVK	IRON ORE	08	20-03-22	281000046
08	26-03-22	57	Boat	NMVK	IRON ORE	09	23-03-22	281000050
09	28-03-22	57	Boat	NMVK	IRON ORE	10	26-03-22	281000051

Page No. :
Date :

DATE	PLACEMENT DATE	TIME	RELEASED DATE	TIME	ACT WEIGHT	CA WEIGHT	TOTAL FREIGHT
26-2-22	23-2-22	06:30	23-2-22	21:30	4625	4060	7126916

DATE	PLACEMENT DATE	TIME	RELEASED DATE	TIME	ACT WEIGHT	CA WEIGHT	TOTAL FREIGHT
02-03-22	03-03-22	07:00	03-03-22	17:00	2812.8	2824.6	6036436
04-3-22	07-03-22	10:45	08-3-22	09:45	4039	4060.2	6408238
06-03-22	08-03-22	14:45	09-03-22	14:45	4060.8	4065.8	6417196
09-3-22	12-03-22	06:00	12-03-22	16:00	2692.4	3726.7	5831919
11-03-22	12-03-22	07:00	12-03-22	22:00	3971.3	3988.7	6295438
17-03-22	19-03-22	18:45	20-3-22	18:45	3989.9	3992.6	6301593
21-03-22	23-03-22	14:30	24-03-22	02:30	3750.7	3475	5484656
24-03-22	26-03-22	06:30	26-03-22	16:30	2985.2	2943.6	6224250
26-03-22	28-03-22	08:00	28-03-22	17:00	4001.8	4022.8	6316903

Details of Rakes handled in the month from Feb'22 (01 No.) to Mar'22 (09 nos)

APRIL-2022

SL NO	DATE	NO OF	TYPE	FROM	COMMODITY	INV NO	DATE	R.A.M
01	02-04-22	59	BOUN	NMVK	IRON ORE	11	02-04-22	281000059
02	05-04-22	63	BOUNDET	NMVK	IRON ORE	01	05-04-22	281000059
03	14-04-22	52	BOUNL	NMVK	IRON ORE	02	14-04-22	281000054
04	19-04-22	59	BOUN	NMVK	IRON ORE	03	19-04-22	281000065
05	25-04-22	59	BOUNHL	NMVK	IRON ORE	04	25-04-22	281000057

05 292

MAY-2022

SL NO	DATE	NO OF	TYPE	FROM	COMMODITY	INV NO	DATE	R.A.M
001	06-05-22	59	BOUNL	NMVK	IRON ORE	05	06-05-22	281000058

of 15/06/2022

Page No.
 Date

DATE	PLACEMENT	RELEASED	ACT	CH.	TOTAL
DATE	TIME	DATE	TIME	WEIGHT	WEIGHT
02-04-22	02-04-22 03:15	02-04-22	13:15	441.50	441.50
05-04-22	05-04-22 06:07	05-04-22	06:07	4506.7	4506.7
14-04-22	12-04-22 06:40	14-04-22	30:40	3976.5	3990
19-04-22	19-04-22 19:30	19-04-22	19:30	4030.7	4062.9
25-04-22	25-04-22 07:10	25-04-22	16:10	4605.2	4605.2

21289.4, 33697775

DATE	PLACEMENT	RELEASED	ACT	CH.	FREIGHT
DATE	TIME	DATE	TIME	WEIGHT	WEIGHT
04-05-22	06-05-22 15:30	07-05-22	20:30	4602.7	4602.7

Details of Rakes handled in the month from April'22 (05 No.) to May'22 (01 nos)

JUNE-2022

-NIL-

JULY-2022

-NIL-

AUGUST-2022

-NIL-

SEPTEMBER-2022

SL NO	DATE	WAGON NO TYPE	FROM STATION	COMMODITY	INVOICE		RR NO
					NO	DATE	
01	05.09.22	55 BGNH	DDCF	IRON ORE FINES	01	05.09.22	282000095
02	12.09.22	57 BOXNL	BUF	IRON ORE FINES	01	09.09.22	282000122
03	14.09.22	59 BOXN	BUF	IRON ORE FINES	02	12.09.22	282000124
04	15.09.22	59 BGNH	DDCF	IRON ORE FINES	04	05.09.22	282000095
05	16.09.22	68 BGNH	BUF	IRON ORE FINES	03	14.09.22	282000215
06	17.09.22	55 BGNH	DDCF	IRON ORE FINES	03	07.09.22	282000095
07	19.09.22	54 BGNH	DDCF	IRON ORE FINES	02	06.09.22	282000096
							408

DATE	PLACEMENT		RELEASE		ACTUAL WEIGHT	CHARGABLE WEIGHT	TOTAL FREIGHT	
	DATE	TIME	DATE	TIME				
05.09.22	03.09.22	18.00	04.09.22	16.00	4013.2	4096.8	4236297	
10.09.22	12.09.22	06:00	09.09.22	16:00	3819.9	4005.5	1935234	
13.09.22	14.09.22	06:00	14.09.22	17:00	3926.5	4067.7	1914942	
09.09.22	15.09.22	06:00	15.09.22	08:45	3968	4137.8	4909502	
15.09.22	16.09.22	06:00	16.09.22	02:00	3875.1	4022.6	1994182	
08.09.22	17.09.22	06:00	18.09.22	02:00	3932.2	4032.6	4844190	
07.09.22	19.09.22	06:00	19.09.22	08:55	3981.6	4084.7	4872320	
						TOTAL	28498.7	25256677

Details of Rakes handled in the month from Jun'22 to Sept'22 (07 nos)

Page No. : Date : <input type="text"/>		Page No. : Date : <input type="text"/>									
SL NO	DATE	WAGON NO TYPE	STATION FROM	COMMODITY	INVOICE NO DATE	RR NO DATE	PLACEMENT DATE	RELEASE DATE TIME	ACTUAL WEIGHT	CHARGABLE WEIGHT	TOTAL FREIGHT
1	01-11-22	59 BOXN	BXF	IRON ORE FINES	01 30-10-22 280000137	01-11-22	01-11-22	09:40 21:45	3822.2	4071	2478816
2	12-11-22	59 BOXN	BXF	IRON ORE FINES	02 10-11-22 282000145	11-11-22	12-11-22	06:40 17:00	3991.8	4099.7	2372989

Sum
16 million
calculator

Details of Rakes handled in the month of Nov'22 (02 Nos.)

ANNEXURE-R5/8

OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, SAMBALPUR

Letter No. 7936 /Rev.dtd. 30.04.2024

To

The Regional Officer,
State Pollution Control Board, Sambalpur.

Sub:- Obtaining of Consent to Establish (CTE) for handling Coal at Rengali Railway Goods Shed.

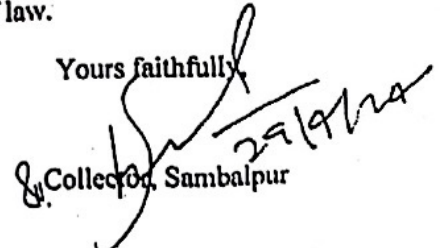
Sir,

In inviting a reference to the subject cited above, I am to send herewith the field visit memorandum dtd.16.04.2024 of Tahasildar, Rengali along with the Trace Map of the proposed land for construction of Railway Goods Shed for Coal Handling at Mouza - Rengali. As submitted by the Tahasildar, Rengali, the references to the proposed site with respect to the surroundings is as follows:

1. Aerial distance of the boundary of the proposed site from State / National High way - more than 200 Meters
2. Distance of the boundary of the proposed site from Schools, Colleges, Hospitals, Archeological monuments and other sensitive areas - 1 K.M.
3. The concerned executive agency shall ensure that, run - off during rain from the proposed site, any water body, which is used by local people, remains at minimum possible level.
4. There is human habitation over adjacent Rayati Plots & the inhabitants are using the part of the total plot as passage. There is no public inconvenience for parking & movement of vehicles in the proposed area as shown by the Station Superintendent, Rengali Railway Station.
5. There is no High - Tension electricity wire passing over the proposed land.
6. There is no such encroachment over the proposed area.
7. No objection certificate has been issued by the Sarpanch, Rengali Gram Panchayat vide his Letter No.98/dtd.21.09.2023 in favour of the Divisional Commercial Manager, East Coast Railway, Sambalpur for handing of coal at Rengali Railway Siding.

You are, therefore, requested to take necessary steps for approval of Consent to Establish (CTE) for the above said purpose as per provision of law.

Yours faithfully,



Collector, Sambalpur

Memo. No. 7937 /Rev.dtd. 30.04.2024

Copy to Sub-Collector, Sadar, Sambalpur for information and necessary action with reference to her Letter No.4384/Rev.dtd.24.04.2024.

Copy to Tahasildar, Rengali for information and necessary action with reference to his Memo No.1872/dtd.19.04.2024.



Collector, Sambalpur

ANNEXURE-R5/9

Email: chittaranjanbag3@gmail.com

Mob: 9937103719
9348912719**RENGALI GRAM PANCHAYAT****Sarpanch: Sri. Chittaranjan Bag**

Rengali Purunabasti, Po/Ps- Rengali, Dist- Sambalpur, Odisha- 768212



Date 21/9/23

To

The Divisional Commercial Manager,
East Coast Railway Sambalpur.

Sub; Grant of No Objection Certificate (NOC)

Ref Your Letter No. C/ SBP/ GS/RGL/NOC/09/23 dated - 05/09/2023.

Sir

With reference to the subject cited above, It has been decided during our Gram panchyat meeting on dated 18/09/2023 proposal-04 that, we will give permission to open for handling of inward traffic of coal at Rengali Railways siding for there requirements and also it has been discussed in the meeting that, if in future the people of Rengali GP faced any kind of issue / problems, or violation of rule of Odisha Pollution Control Board Odisha, Bhubaneswar cause of coal at Rengali Railway siding then it will be closed or the license (NOC) will be cancelled without any notice.

This is for favour of your kind information and necessary action.

Your faithfully

Chittaranjan Bag
Sarpanch 21/9/23
Rengali Gram Panchayat
Sarpanch

Rengali Gram Panchaya t

ANNEXURE-R5/10**Inspection Report of Rengali Railway Siding of East Coast Railway , At/Po: Rengali, Dist: Sambalpur regarding CTE.**

Rengali Railway Siding of East Coast Railway, At/Po: Rengali, Dist: Sambalpur was inspected on dt. 28.08.2024 in connection with consent to establish applied vide online application Id No.: 5820528 dtd. 12.08.2024 for handling of Coal traffic at Rengali Goods shed.: 13,500 TPD. The siding was not in operation during the day of inspection. The siding belongs to the East Coast Railway, Sambalpur Division. The coal from the siding shall be transported through tarpaulin covered hywas/trucks to nearby Integrated Steel Plant for power generation as reported during the day of inspection.

Consent to operate status: The siding has been granted consent to establish vide this office letter no. 436 dt. 27.01.2022 for handling of Iron Ore and Pellets of quantity: 4000 TPD. CTO of the unit is valid upto 31.03.2023 vide this office letter no. 1511 dt. 30.03.2022 and applied upto 31.03.2024 vide online application Id No.: 4790240 dtd. 16.03.2023.

But for handling of Coal, the unit has applied for Consent to Establish. Total proposed project cost is 1,30,54,340/ and the CTE fees of Rs 15,600/- has been submitted vide online receipt no. 3718670 dt. 09.10.2023.

Compliance to the provisions stipulated in the guideline for Environmental Management in Mineral Stack yards and Railway Sidings notified by the State Pollution Control Board, Odisha on dt.16.04.2010

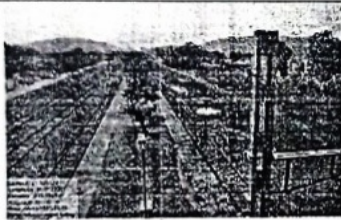





In connection with the previous consent order granted to the siding, the following observations were made as below,

1. The railway siding has not provided sign board at main entrance gate displaying Name and Address of the Railway siding, Name of the occupier, Type of siding, stock quantity on daily basis, validity of CTO of SPCB and Mining license etc.
2. The railway siding has not provided cemented Boundary wall of 3 m height, all along the boundary of the railway siding to prevent the dust getting air borne.
3. The railway siding has not installed fixed water sprinkler in railway siding area to suppress the fugitive dust.
4. The railway siding has not concreted/stone pitched with proper gradient to channelize the runoff into storm drains
5. The railway siding has not provided settling tank to arrest suspended particles from being carried away with surface run off to nearby areas.

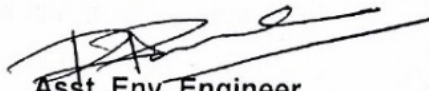
6. The railway siding has not developed a green belt inside railway siding premises.

Other Observations

1. The letter from the Office of the District Magistrate & Collector, Sambalpur vide their letter no. 7936 dt. 30.04.2024 has been received in our office regarding the siting criteria and suitability of the land for Railway Siding.
2. On the day of observation, it was observed that there was a Govt. Primary School, Chhaulhipa around 100m from the Railway siding.
3. There was a Shiv temple around 120m from the Railway siding.
4. There was a Govt. Primary School, Station-basti, Rengali around 130m from the Railway siding.
5. There was a Modern Public School, Rengali around 110m from the Railway siding.
6. There was a Maa Durga temple around 95m from the Railway siding.

		
Fig. View of railway siding	Fig. Govt. Primary School, Chhaulhipa, Rengali	Fig. Shiv temple near Railway Siding
		
Fig. Govt. Primary School, Station-basti, Rengali	Fig. Modern Public School near Railway siding	Fig. Maa Durga temple near Railway Siding

Recommendation: In view of the above, suitable decision regarding granting of CTE shall be taken in favour of the unit


 Asst. Env. Engineer
 SPC Board, Sambalpur
 Asst. Environmental Engineer
 State Pollution Control Board
 Regional Office, Sambalpur